

SHRI A.A. RAHIM: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Makhana (Fox Nut) Industry (Promotion and Development) Bill, 2024, Shri A.D. Singh.

**The Makhana (Fox Nut) Industry (Promotion and Development) Bill, 2024**

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Thank you, Madam, Vice-Chairperson for giving me the opportunity.

SHRI A.D. SINGH (Bihar): Madam, I move for leave to introduce a Bill to provide for the promotion and development of the Makhana (fox nut) industry, predominantly cultivated and produced in the State of Bihar, by constituting a Makhana Board, and mandatory declaration of Minimum Support Price of Makhana and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

SHRI A.D SINGH: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): Now, the Constitution (Amendment) Bill 2025 (amendment of article 293), Shri A.D. Singh.

**The Constitution (Amendment) Bill 2025 (amendment of article 293)**

SHRI A.D. SINGH (Bihar): Madam Vice-Chairperson, I move for leave to introduce a Bill further to amend the Constitution of India. It pertains to transparency, imposing conditions on the borrowings of any State by the Central Government.

*The question was put and the motion was adopted.*

SHRI A.D SINGH: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Code on Social Security (Amendment) Bill, 2024. Dr. John Brittas.

**The Code on Social Security (Amendment) Bill, 2024**

DR. JOHN BRITTAS (Kerala): Madam Vice-Chairman, I move for leave to introduce 'The Code on Social Security Bill, 2024' to amend the Code on Social Security, 2020

with a view to ensuring fair and adequate pension benefits to employees under Employees Pension Scheme by establishing a reasonable minimum guaranteed pension, ensuring higher pensions in commensurate with the actual salary, introducing pro-employee and benevolent modifications to the pension calculation criteria, enhancing Government contributions, allowing voluntary employee contributions and for providing for periodic revisions.

*The question was put and the motion was adopted.*

DR. JOHN BRITTAS: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Constitution (Amendment) Bill, 2024 (amendment of article 158). Dr. John Brittas.

#### **The Constitution (Amendment) Bill, 2024 (amendment of article 158)**

DR. JOHN BRITTAS (Kerala): Madam Vice-Chairman, I move for leave to introduce a Bill further to amend the Constitution of India to reaffirm the constitutional mandate of Governors by restricting their functions strictly within the constitutional framework, thereby preventing them from assuming any extra-constitutional roles or authorities, including positions such as Chancellor of Universities, thereby upholding the principles of federalism and democratic governance.

*The question was put and the motion was adopted.*

DR. JOHN BRITTAS: Madam, I introduce the Bill.

THE VICE-CHAIRPERSON (SHRIMATI SUNETRA AJIT PAWAR): The Criminal Laws (Repeal) Bill, 2024. Dr. John Brittas.

#### **The Criminal Laws (Repeal) Bill, 2024**

DR. JOHN BRITTAS (Kerala): Madam Vice-Chairman, I move for leave to introduce Criminal Laws (Repeal) Bill, 2024 to repeal the *Bharatiya Nyaya Sanhita, 2023*; the *Bharatiya Nagarik Suraksha Sanhita, 2023* and the *Bharatiya Sakshya Adhinyam, 2023* and restore and revive the operation of the Indian Penal Code, 1860; the Code of